

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 309 of 2020**

**In the matter of:**

**Slipco Constructions Pvt. Ltd.**

**....Appellant**

**Vs.**

**Yogesh Gupta, Liquidator of Kohinoor Power Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Kuljeet Singh Sachdeva, Advocate for Appellant.**

**Respondent: Mr. Abhay Anand, Advocate for Respondent.**

**ORDER**

**16.03.2020:** Mr. Abhay Anand, Learned Counsel appearing for the Respondent, prays for time to file Vakalatnama and to file Response/Reply. Acceding to his request, time is granted till 08.04.2020 to file Vakalatnama and Reply. The copy of the Reply/Response is to be served to the Learned Counsel for the Appellant four days well in advance before the next hearing date. It is open to the Appellant to file Rejoinder, if any.

List the matter under the caption 'For Admission (After Notice)' on **8<sup>th</sup> April, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*ha/nn*